STATEMENT BY MINISTER

Collision between F019 Madias— Kanya Kumari Express and an impty goods train on the 14th May 1995 between Lokur-Danishpet stations of Joiarpetai to Salem Junction section of Southern Railway.

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): Madam, I beg to lay on the Table a suo motu statement with regard to the accident involving train No. 6019 Madras—Kanyakumari Express and an empty goods train on 14.5.95.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Hon. Members, have y/ou got copies of the statement? Mr. Minister, please read out the statement.

SHRI C. K. JAFFER SHARIEF: Madam, it is with great anguish that I apprise the House of an unfortunate collision between train No. 6019 Madras-Kanyakumari Express and an empty goods train at about 22.15 hrsu on 14.5.95 between Lokur-Danishpet stations on Jolarpettai - Salem Junction section of Southern Railway. The trains between Lokur-Danishpet are worked On twin single line system. While the 6019 Madras-Kanyakumari Express was on run on 'A' line between these stations, Unfortunately, the empty goods train entered the same line from Danishpet station and both the trains collided in the block section. As a result of this accident, eight coaches of Express train, sfa: wagons of goods train and engines of both the derailed and capsized. trains In this accident; 50 persons including 5 members of the crew died and 65 received injury. On receipt of information about the accident. medical relief trams from Erode and Jolarpettai with the team of railway doctors rushed to the site of accident to render medical assistance. Local doctors also rendered

medical help to the injured persons. The injured were later admitted in Government Hospital, Salem where they are progressing.

Chairman, Railway Board, Member (Electrical), Railway Board, General Manager, Southern Railway, Divisional Manager, Palghat and other senior officers reached the site to supervise the rescu and relief operations.

I myself visited the site of accident and met the injured in the Government Hospital at Salem. I have also issued instructions to Railway officers to render all possible help to the next of kin of those dead and to injured persons. It was really a sad and unfortunate accident. The Commissioner of Railway Safety will hold statutory enquiry into the cause of accident.

Ex-gratia payment hag been made to the next of kin of those who died and to the injured persons. This is in addition to the amount payable as compensation under provisions of the Railways Act.

All Railways wrkers and I express our deep condolences to the breaved families and also express sincere sympathies to the injured.

I trust the House will join me in extending heartfelt condolences to the bereaved families.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE); Mr. Minister, the Members will like to have some clarifications. Hon. Members, I will be able to give two-three minutes if you wan to ask clarifications.

SHRI "K. K. VEERAPPAN (Tamil Nadu): Madam, this is the second biggest train accident in Tamil Nadu in the recent times. There are con-troversial opinions relating to the accident The Railway Minister attributed the reasons, and I quote. "It

[Shri K. K. Keerappan]

is a huuman failure. Prima facie it seems that the driver of the goods train from Erode to Jolarpettai had ignored the signal." But, the official version found fault with the system adopted by the Railway Administration. They are using this Danishpet —Lokur line both for up and down trains for their own convenience, whereas most o f the other tracks are used as Signle line. There only one-direction trains permitted.

Madan, according to the newspaper reports, the Chief Secretary of Tamil Nadu had said that it was because of the signal failure that this accident had taken place.. Regarding the number of aeaths, it is reported that only 60 persons were killed and other 65 were injured. But I have received a message from my na'ive place that the number of deaths would be more than 100 and the number of injured would be more than two hundred. Nearly 100 people have been seriously injured. So, in the newspaper reports the number of deaths is 60 and the Minister in his statement has given the number as fifty. But, the actual number of death will be more than one hundred. I have received this information from my native place because I belong to that area. The impact was such that as the Second Class compartment was burnt, 't was crushed under the AC II Tier Sleeper. So, the number of deaths will be definitely higher. The hon- Railway Minister immediately visited the spot and ordered an inquiry by Commissioner of Railway Safety.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Please try to he brief.

SHRI K. K. VEERAPPAN: But, I would request the Minister to make arrangements for a judicial inquiry to find out the exact reasons of this accident. The Minister has announced an *ex gratia* v ayment for the families of the victims. This amount is very very less. Even the State Government has ordered Rs. 10,000/. And Rs. 5,000/- I want that it should be more. It should be at least rupees one lakn- For seriously injured per sons, you have announced only Rs. 2,000/-. The condition of these per sons is very critical. They should also be given more compensation amount. I would like to know from the hon. Minister whether he will go into the reasons for this accident. I would also like him to take effec- tve steps to prevent recurrence of such accidents.

THE VJCE-CHAIRMAN (MISS SAROJ KHAPARDE): May I tell the hon. Members that there is a long list before me? Everybody would like to speak, but the Minister has some urgent work. Therefore, I would allow only those Members who come from this State.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Only one or two minutes... (Interruptions) ... This is a very simple statement.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Okay. Shri Vayalar Ravi.

SHRI VAYALAR RAVI (Kerala): Madam, the tragedy has occured in a place where we travel very frequently. Madam, this is not the first accident in this year. Earlier, the Madrasboud Kanyakumari Express also met with an accident. last year, there was an accident between the two trains coming from Kurala and Cochin. This Salem and Jolarpettai sector has become accident-prone. We must enquire into as_to why this happened. There is an important sentence in the Statement of the Minister. I will read it and I need a clarification for it. I quote,

'The between Lokur-Danishtrains pet are worked on twin single line system. It has been stated by the hon. Minister that this is done for administrative convenience. You have simply made a statement that '6019 Madras-Kanya Kumari Express was run on 'A' line between these stations, Unfortunately, the empty goods train entered the same line from Danishpet station and both the trains collided in the block section.' How did it enter? Madam, here the basic question is, how the goods train could enter it? Is it because of a double line? If yes, why is there a second line? This kind of human failure as mentioned in the press statement is an unfortunate incident-Madam, this is a serious thing and I want the Minister to clarify this; not only clarification, but action should be talcen. Action should be taken because this kind of a thing cannot be repeated. I want to make one point about drinking. Drinking has become a habit with the railway employees while on duty. It is a dangerous thing. Even when we travel in AC compartments, we see the TTE drinks, the attendant drinks, everybody drinks. This is a habit and I believe there is no check. This is happening even on aircraft. And discipline has gone down, maybe, because of trade unionism, I am also a trade unionist. A very delicate Trade unionism might put me into trouble but this kind of action shall not be allowed to occur again and again. So, even if there is a minor accident.

even if it is a ground staff or a running train staff who is involved in the indiscipline, I wish the Minister makes some kind of a method to check liquor drinking in the trains and stops this menace for ever. Very srtingent punishment should be given to the people who drink and also to see what we can do on this section, Salem-Jolarpettai. where we travel, because this is becoming an accidentprone aiea. I want the Minister to take certain steps to correct and prevent such accidents.

SHRI V. NARAYANASAMY (Pondicherry): Madam, Vice-Chairman, lt is a verv gruesome accident which was reported by the hon. Minister. It is a human error. Madam, when we go through the Statement it is very clear that the goods train and also the passenger train were on the same line and that was the cause of the accident. Madam. I would like to know from the hon. Minister as to who are responsible for maintaining' the signals and to see that the on-going train and the incoming tram have to be diverted according, to the different directions. My point is, the signal man has been suspended. That is the only action which has been taken. But the Station-Masters of the respective stations are also responsible. After having got the information that the trains are reaching there and the trains have to proceed, the Station-Masters also have to give the directions. Unfortunately those people have been let off and no action has been taken against them. It is patently clear that this is not only a human error, not only a human failure, but it is a wanton act on the part of the Railway administration, especially the railway station-masters of the two respective Madam, according to trie press stations. reoprt, more than 65 people died. But the Minister's statement states that about 50 persons have died. There is a total contradiction between the statement made by the Minister and what has appeared in the Even in th TV News this newspapers. morning, I heanl that 60 people have died. The news

item says that 65 people have died. But the Minister's statement says that 50 persons have died. Therefore, I would like to know: What is the exact number of people who have died?

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): More than 100. There is one coach buried under an A.C. coach It has not been taken out. After it is taken out, the death toll would increase. That too, it is an unreserved compartment. I think in that c6aen alone, more than 80 people would have been there.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Virumbi, I have not called ouy to speak. Let him complete. When your turn comes, you can say whatever you want to say.

SUM V. NARAYANASAMY; Such kind of irresponsible statements should not be made-They can very well say that they do not have the exact figure. They can say that this is as per the information available with them. But the statement says: In this accident, 50 persons, including 5 members of the crew died and 65 received injury'. This is what the statement says. However, when We read the newspapers, we find that there are still a number of bodies which remain buried under the debris and which have not been taken out. That is why I would like to know" from the hon. Minister: What is the actual number? Then, how many people have been rescued?

Another thing is. Madam, this accident took place at 10.15 p.m My information is that the railway officials, for the purpose of rescue operations, reached the] spot after Six hours. I would like to know: What was the reason for this delay? On the one side, the Jolarpettai, Junction is there, and on the other side, the Salem Junction is there. Therefore,, they could reach the spot prompty. But, there has been a delay of six hours. I, do not think the Railway Minister would -be in a position to explain to the House this delay. I would like to know: What was the reason for the delay in the railway officials reaching the spot to undertake rescue operations and in saving the persons who were injured?

My last point is in regard to compensation. Madam, even the State Government is giving more compensation to the next of kin of those who have died. I know the reason which would be given by the Minister. He would say that this is the criterion we have fixed for the purpose of giving compensation to the families of those persons who have died and those who have been injured.

In the Southern Railway, I find that the quality of work has deteriorated. The persons who are working there are not dedicated to their task of developing the railways in that region. This is a major remark I would like to make for the attention of the Railway Minister. It is either because of the neglect...

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Please try to be brief.

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): Give time to others also.

SHRI V. NARAYANASAMY: It is either because of the neglect of the railway employees by the Railway Administration, or, there is no proper superintendence and control. The Southern Railway was considered to be one of the most efficient railways in the country. But today, it is not so. I say this because we used to have regular interaction with them.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Please wind up, Mr. Naravanasamy.

SHRI V. NARAYANASAMY: We go to them. We talk to them. I find now that irresponsible people and people who have no dedication to duty are in service there. Therefore, the quality is going down. I would like the Minister to clarify the three-four points which I have raised.

I would also like to emphasise that this is a very major accident in which more than 65 people have lost their lives. It is simply the fault of the Station Masters of the two stations and

the signal man. Therefore, I am not satisfied with an enquiry by the Commissioner of Railway Safety. A judicial enquiry should be ordered in order to pinpoint the lapses by the people at different levels.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Shri Muthu Mani.

SHRI C. K. JAFFER SHARIEF: Madam, 1 have a submission. I have two important meetings-!. Actually, in between the meetings, 1 came here just to make this statement. I would, therefore, make a request to the House that the clarifications may be taken up tomorrow. When you said that only one or two persons were to speak, I thought I could remain here and reply to the points. But if there are more Members who want to seek clarification's, it could be taken up tomorrow so that I would be in a position to reply to the llarifica-tions.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Tomorrow, there is a Calling Attention, Madam.

SHRI C. K. JAFFER SHARIEF: If they want, I can answer now the two. three points which have been raised.

SHRIMATI JAYANTHI NATA8A-. JAN: Madam, I would like to point out ... (.Interruptions')....

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Ganasan, please sit down. Do not interrupt. Let everybody speak one by one. Then only I can hear. Yes, Mrs. Jayantht Natara-jan.

SHRIMATI JAYANTHI NATARAJAN: Madam, the problem is this. Tomorrow, there is a Calling-Atteetion, Motion. Another thing is, we know the practice in the House. Clarifications would be relegated to the bottom of the List of Business. I think if Members could be brief, we could complete it quickly. Otherwise, if it is postponed to tomorrow, it would go to the bottom of the agenda. This is a very serious matter. We are all very much anguished over this.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I agree with you. I would like to make a reque'st to the Members. If they try to be brief, everybody would get a chance to speak. Secondly, let me make a request again, Secondly, if I make the resuest again, let the Tamil Nadu people speak. ... (Interruptions).

SHRI O.. RAJAGOPAL (Madhya Pradesh): You have given preference to the Kerala people.

THE VICE-CHAIRMAN (MISS KHAPARDE): I don't mind giving preference to you also, but the Minister has to go to some meeting.

SHRI O. RAJAGOPAL: About a hundred persons have died ..(*Interruptions*).

SHRIMATI JAYANTHI NATARA-JAN; It is only a request, Madam... . .. (*Interruptions*). ...

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I am not saying that.. (*Interruptions*). Okay. Mr. Muthu-Mani, try to be brief.

SHRI S. MUTHU MANI: Tamil Nadu): Madam, I will take only two minutes by way of asking six questions.

At this sorrowful time, I, on behalf of my party, the AIADMK, convey our deep condolences to the bereaved families.

My first question is this. It is learnt that over 200 people have died in the accident, but the Minister Says in his statement that only 50 people have died. Does the figure given by the Minister indicate only the number of dead bodies recovered so far? How wmany passengers are reported to be missing?

The second question is this. The Chief Minister of Tamil Nadu has sanctioned an

ex gratia payment) of Rs. 10,000 and Rs. 5,000 to the families of the deceased and the injured respectively, but the Railway Ministry which is responsible, has announced an *ex gratia* payment of Rs. 5,000 and Rs. 2,000 only. So, I would like 'o know whether this amount would be increased to help the victims and the families.

The third question is how the Railways is certain that the accident was due to a hu'nan failure. Is he going to have an enquiry into the accident conducted by expels? If it is true there was a hunnn failure, will stringent action be tak'n against those who are responsible for the same?

Mr fourth question is this. This accident was caused due to the reckless way in which Tamil Nadu is treated by the Railvays. Officials source say that the us of the Danishpet-Lokur line as a twin single line for both up and down trains was the cause of the accident. Whiletracks are used as single lines in general, this particular track was used as twin single line for administrative convenience. This is because of a less number of parallel tracks in Tamil Nadu due to poor allocation df funds. So, through you, Madam, I want to know whether the Minister will clarify what he is going to do with the twin! single line used for up and down trains

My fifth question is this. What steps is the Railway Minister going to take technologically either to avoid or to reJ-dee injury to passengers when there is a collision of this nature?

My last question is this. After every such accident, the Railway Minister has been onl.r making promises to ensure safety ot passengers. His presence in th© House tn regret it once more, establishes the fact that he has not been able to live up to his promises.

It is regretted that no one in the Government is prepared to own the responsibility for such a tragic accident, unlike loke Lal Bahadur Shastri who resigned owing moral responsibility. So, through you, on behalf of Tamilians, I demand the resignation of the Railway Minister accordingly.

Thank you.

SHRI MISA R. GANESAN (Tamil Nadu): Madam, the Minister has conveniently suppressed several important facts relating to the accident in his statement.

Madam, in the regime of this Railway Minister, so many railway accidents are taking place, and, definitely, for the greatest number of railway accidents, his, name will find place in the Guinness Book of World Records.

Madam, the Minister mentioned io the Press that the mishap occurred as the dri ver of the goods train had ignored the signal and proceeded on the track with out getting clearance There is an inter locking signal system. That is what the says. And paper even if had wanted someone to send the two fains on the same track, he would not have been able to do it. That is what the report by the Railway officials says. How the two trains came on the same track, we do not know? And it is a head on collision. How could this head-on collision have happened on a double-line sections, one for the upward trains and one for the downward trains?

Since both the drivers were killed, a detailed inquiry is required to find out if they had imported the signal or some other factor had led to the accident. These are the questions I want to put to the hon. Minister.

SHRIMATI JAYANTHI NATARAJAN: I would like to put the same questions that my colleagues have put riere.

With great respect to the Railway Minister I would say that it is not a human failure alone. It is the entire systems failure. If it is a human failure, how can we account for the fact, where for administrative convenience a line, which

was cnly a single-, has been allowed to be used, whereby a head-on collision between the two trains has occurred? It is not the fault of the signal man, who was suspended. It is the system's failure. What is the meaning of administrative convenience? I would like the hon. Minuter to kindly respond to us, because adminis-trativo convenience of the Railways bas been at the cost of one hundred lives that have tiegn lost. One more accident before this was there on the same ground. Therefore, tho first question that I would ask of the non. Minister is to define the administrative convenience, It is a much larger issue. It is not that one signal man went to sleep and the trains were allowed and he was suspended. It is not as simple is that.

I agies with my colleagues that Tamil Nadu is being given a step-motherly treatment. If proper attention had been paid to the actual establishment and rnnnint; of trains in the State, such accidents weiuld not occur. It is not a joke that we get up and speak over here about the low' allocation of funds to the State. It is because proper attention is not paM that such accidents occur and we have to pay a very heavy price. It is" not merely a ueston of development.

: .AS Mr. Ganesan said just now -T- we are. experts — reports reaching us say even if a person had wanted to send them on the name track, he could, not have done this be:ause of inter-locking of signals. It is impossible for those trains. We want the Minister to enlighten us. Of course, everything else will follow a comprehensive report, but we would like to know how this happened when it is impossible for a jerson to send two trains because of, interlocking of signals, even if there was a juuman error, the signals would have prevented the trains from going on the track. In that case, do we have an absolutely bizarre episode of the trains coming on the track with such disastrous consequences.

Thirdly, it is not just a small or minor accident lt is not a minor failure and

therefore trains have some late. Loss of human lives is absolutely tragic. I would not even go into the details of how tragic it is, tor those of us who represens the State and for So many ot our b.o-thers and sisters in the State, we do no', know even how many lives have been; lost.,Are we taking the State seriously or not? We can get up here and say sole* mmy in this Hoase of Parliament thai 50 lives have been lost. We know that more lives have been lost. What kind of inquiry can we expect from an ests-bli'shm.nt which does not even know how many people have been killed? Therefore, I demand from the Railway Minis, ter that there should be a proper judicial inquiry, which would cover not only the causes for this accident, but on a such larger scale, it would cover what, this administratie convenience is, how you allow the trains to use the single-line track in two ways for the sake of administrative convenience of the Railways. It should cover the entire gamut of it

Finally, I am constrained to say this and I am sorry to say this, the amount Of compensation that the Railway Minister has announced is so pathetic. I think it is better we do not take it. It is an insult to the people who have suffered. My friends on the other side have not mentioned the amount which the Railways have offered to the people who suffered simple injuries. The State Government has directed Rs. 10,000 to be paid for the deceased, Rs. 5,000, and so according to a scale. Now the Ministry of Railways has ordered Rs. 250 for injuries. That is not there in the Statement, It is in the newspaper report. Rs. 250 for injuries! What can they do with this amount? They cannot even reach the hospital with Rs. 250. Therefore, I call upon the Railway Minister to revise this amount. The thing he can do is to revise this amount. He says, "This is in addition to the amount payable as compensation under provisions of the Railways Act." We all know, how the bureaucratic the compensation Act is and how difficult it is to get it. The

[Sherimati Jayanthi Natarajan] question is the people who have been injured require immediate relief. Therefore, the amount should be revised im-mediately. Let us not enact such a pathetic charade by giving Rs. 250. It is an. insult to the people who have been put to great misery. Therefore, let the Railway Minister announce today that amount would be revised and he would consider it,

Lastly, why did they take six hours, from 10.30 P.M. to 2.00 A.M. for the first" relief van to reach this place? It was the local people and was the uninjured people jn other compartments who immediately rushed to the aid of the injured people and of the deceased people. Again this is a system failure of the Railways. Madam, when an accident occured at 10.45 P.M. or 10.30 P.M., I would like to know why the Southern Railway took six houtfs, until 2.30 A.M., to send the first medical relief van to the site?' I would like the Railway Minister to clarify this point also. Thank you.

SHRI S.K.T. RAMCHANDRAN. Madam Vice-Chairperson, I do not know what to speak. It is so grave, I am unable to express anything not because the accident occurred in my State but because it happens regularly in this country. Madam, Shall we leave it as a providential one or shall we weep because it is unfortunate? What is 'his, Madam? Madam, except the word "unfortunate" what else are we getting from the Minister's statement? I do not know whether it was due to human error or due to any technical snag or due to any mechanical snag. Whatever may be the case, it was a .grave thing which human lives is absolutely tragic it is, for we cannot hear.

Madam. T do not know how they have arrieved at the figure of 50, persons who have died. What mechanism do they have to calculate this figure? It was not an ordinary local train. But it was an express train whu'h was having a regular, chart of reservation of passengers because most of the passengers travelled on reservation. If they take the reservation

subtracting the people who list, are alive from the list, they can easily arrive the figure at of the casualty Just now my friend told me that the number of persons died in the accident might cross the 200 figure because four or five bogies have been totally destroyed. If one could see the picture pf the accident and the- manner in which bogies have, been destroyed, the figure of the number of persons who died could be more, When there is a simple mechanism, why don't they, arrive of the. correct figure?

Madam, when such a grave accident took place, why didn't the Railways Seek-the assistance of the local authorities like the Collector or some othelr officials? They were very near to the site of the accident. They could have rendered timely assistance. Why did they hesitate? What was the reason?

Madam, I am unable to understand the technical terms, double single line, a twin line and double line. What is this? I can't understand this term "twin;single line system". We know that a single line is a single line. A double; line consists of two lines. (lime-bell) ... This is a technical point, please give some more time. What is this "twin single line"? . .(Interruptions). . . I do not know whether it is a jugglery of words. .(Interruptions). .. This was not the way to play with the lives of out people whether it was a twin line or a double line. It is immaterial. When then are two lines, why did this accident take place a? He could very easily says "Oh! one train came from this way and another train came from that way and they collided." How does it matter? Madam, this accident was not only a grave thing but also something more serious was there. I suspect some sabo- fage might have been there. So, there. should be detailed inquiry. . . (Interruptions) .. Probably the LTTE people might have been involved of the so-called people who are more fanatical than The LTTE people. So. there should be a detailed and thorough inquiry.

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THE VICE-CHAIRMAN (MISS. SAROJ KHAPARDE): Please wind up, Mr. Ramachandra!!.

SHRI S.K.T. RAMACHANDRAN; Only only point, Madam. Again and agaiq, I do not want to express the same thing. But, they do not come to you with begging bowle. The dead are dead. They are not going to come back to you and ask for this, whatever you give now. When you give something, be magnanimous. Please don't be a miser.

With these words, I conclude, Madam.

श्री मरेश माद्व (बिहार) : उपसभा-ध्यक्ष महोदया, यह एक दुखद रेल दुर्घटना हुई है रेज प्रशासन की भूल के चलते और रेज प्रसासन के प्रधान होने के नाते इसकी जिम्मेदारी रेल मंत्री जी को अपने अपर लेनी चाहिए झौर लाल बहादुर शास्त्रो माधव राव सिंधिया के रास्ते पर चल कर उन्हें तरन्त इस बही दुर्घटना के लिए इस्तीका देना चाहिए । यह सबसे पहला बात है। दूसरी बात मैं कहना च।हता हं कि वह जो बताया गया है कि इसमें 50 यात्री हताहत हुए, टी०वी० पर 60 कहा गया और प्रखबारों में 65 कहा गया, जो हताहत हए, मर गए वे याती हिन्दस्तान के थ और उन को, उनके परिवारों को रेल लोगों – प्रशासन की तरफ से रेल विभाग में नौकरियां दी आएं, यह सबसे बड़ी मांग में करता हं जो मृतक है ब.करी के अलावा उसे दो-दो लाख रुपये रेल विभाग से मबाबजा दिया जाना चाहिए, उसलिए कि कम से कम उस परिकार का जो इताहत हो गया, जो मर गया, ग्रब तो वापस नहीं होने वाला है । उनके ग्राश्रितों को रेल विभाग में नौकरी दे करके बडे कल्याण का कार्य सरकार के माध्यम से होना चाहिए

इन मध्दों के साथ, बहत-बहत धन्यवाद ।

THE VIOSCWAIRMAN (MISS SAROJ KWAPARDE: Mr. John Fernandes. Before ymi start, Mr. Fernandes, I want to- say this. देखिए, मंत्री जी को कहीं बहुत जरूरी मीटिंग के लिए जाना है ... (ध्यवधान)

श्री संघ प्रिय गौतमः मैडम, बाकी क्लैरीफिंशस कल रखिए । .. (व्यायधान)

THE VICE-CHAIRMAN (MJ.SS SAROJ KHAPARDE): The hon. Minister wants to go for some urgent meeting.

SHRI JOHN F FERNANDA (Goa): Madam, we will finish it today itself. We will take only one minute each, (*.lnterruptions*).

SHRI C. K. JAFFER SHARIEF : I have a very important meeting. (Inter* ruptions).

SHRI JOHN F. FERNANDES; Mr dam, this is a serious matter. I won't take more than one minute. *Antemip-tions*. It is a very serious matter. You should not dilute it by postponing it. *(Interruptions)*. I will be very brief, Maadam. *Interruptions)*.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The Minister wants to go for an urgent meeting. (*Interruptions*). The Railway Minister wants to go for a very important meeting.

SHRI JOHN F. FERNANDES: Toinorow. jt wiH diluted. (Interruptions).

SHRIMATI JAYANTHI NATARAJAN: Madam, let us take if up tomorrow im madiately after the Question Hour. (Jnterruptions). But, please declare it from tile Chair and then you can have it tomorrow.

SHRI H. HANUMANTHAPPA (Karnataka): Let us take jt up tomorrow (Interruptions). ...

SHRI GURUDAS DAS GUPTA (Wert Bengal); It cannot be taken up tomorrow immediately after the Question Hour. (*Interruptions*, According to the rults ... (*Interruptions*). ...

SHRIMATI JAYANTHI NATARAJAN: Then let the Minister do it today itself. (*Interruptions*).

SYED SIBTEY RAJ) (Uttar Pradesh): Madam, the hon Minister has requested the Chair as well as hon. Members of the House. We should try to appreciate his position. (*Interruptions*). I think there is no problem if it is taken up in 'tae hfternon... (*Interruptions*).

SHRIMATI JAYANTHI NATARAJAN: No. (*Interruptions*).

SYED SIBTEY RAZI: The accident "has already occurrtd. (*Interruptions*).

SHRIMATI JAYANTHI NATARA-JAN : No. We want it today itself (*Interruptions*).

SYED SIBTEY RAZI: It is not and issue of Tamil Nalu alone. (*Interruptions*).

THE VICE-CHAIRMAN (MISS SA- ROJ KHAPARDE): I am not able to\ hear anything.. (*Interruptions*).

SYED SIBTEY RAZI : I think, by tomorrow, the Minister will be able to know more about it.

SHRI PASUMPON THA. KIRUTTI- [NAN (Tamilnadu): We want it today if ,, self. (Intemiptions).

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): The Minister "should reply today itself. (Inttrrup' tions).

'THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Will you all please; sit down? (*Interruptions*). Mr. Sibtey Razi, wjll you please sit down? (*Inter-ruptions*). Hon Membera, will you please sit down? (*Interruptioons*).

SHRI PASUMPON THA. KIRUTTI-NAN: Madam, this is regarding an accident. (*Interruptions*). THE VICEXHAIRMAN (MISS SAROJ KHAPARDE): Will you please sit down? ..(*Interruptions*)... I want to say something... (*Interruptions*)... I want to say something... wiH you please sit down (*Interruptions*) Will you please sit down? (*Interruptions*)

SHRI C. K. JAFFER SHARIEF: After the Cabinet meeting I am prepared to come back and sit throughout the night. (*Interruptions*)....

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Virumbi, will you allow me speak? (*Interrupt tions*)... I am not allowing you. Will you please sit down? (*Intemiptions*) .. Mr. Minister.

SHRI C K. JAFFER SHARIEF: I have a submission to make. After the Cabinet meeting I am prepared to come back and I am prepared to sit throughout the night. Let us sit. I am prepared. Don't postpone it for tomorrow. I am prepared to sit-(*Interruptions*)....

SHRI S. K. T. RAMACHANDRAN: Yes, we are also prepared to sit. (Interruptions) ... We are also prepared to sit-...(*Interruptions*).

^{ुअङ} श्रीमती सुषमा स्वराज (हरियाणा) ः मैडम, मेरा एक पाइंट ग्राफ ग्राडेर है, उस पर ग्राप ग्रपना डिसीजन दीजिए ।

SHRI S. VIDUTHALAI VIRUMBI : Madam... (Interruptions)...

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Virumbi, I have told you to.sit down. Mrs. Susfama Swaraj wants to say something. (*Interruptions*)..

SHRI V. NARAYANASAMY: Madam,...

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Will you please sit down? Mrs. Sushma Swaraj wants to say something. . (*Interruptions'*)..

SHRJ PASUMPON THA. KIRUT! NAN: Due to this accident many mat riages have been postponed. Why canit this meeting be postponed? (*Interruptions*).

SHRIMATI SUSHMA SWARAJ : Madam, you have identified me (later *ruptions*)..

THE VICE-CHAIRMAN (MISS SAUDI KHAPARDE): What is this? Mrs. Sushma Swaraj wants to say something.

भीमती सबसा स्वराज : मॅंडम, मैं बहत ग्रदब के साथ शाएकी सेवा में गजारिश करना चाहती हूं कि क्या यह सदन केवल मंत्रियों की सुविधा से चलेगा ? ग्रापने यह सुबह का ग्राउंर पेपर देखा होगा । इसमें लिखा था कि "स्टेटमेंट बाय होम मिनिस्टर एट 5 पी० एम०" जिसमें उन्हें ग्रासाम, मेघालय और तिपरा में ग्रार०ए०पी० खत्म करने के वारे में बक्तव्य देना या ग्रीर मुझे उसके ऊपर क्लैरीफिकेशंस सीक करनी थीं। मैंने ग्रपना नाम दिया, इतने में सञ्लीमेंटरी एजेंडा पेपर आ गया िसमें लिख दिया गया कि "स्टेटमेंट बाय मिनिस्टर ब्राफ रेलवे एट 5 पी० एम०" और कहा गया कि होम मिनिस्टर का स्टेटमेंट 6 को होगा या जब भी रेलवे स्टेटमेंट के क्लैरीफिकेशंस खत्म हो जाएंगे, दोनों में से जो पहले होगा, उस समय ले लिया आएगा। ग्रब सप्लीमेंटरी एजेंडा के हिसाब से हम लोग, यहां ग्राकर बैठे थि। 6 बजे नहीं तो जब भी रेलवे के क्लेरीफिकेशंम खत्म हो जाएंगे तब हमारे क्लैरीफिकेशंस लिए आएंगे। यहां श्रोकर पता चला कि चव्हाण साहब अले गए हैं श्रौर इसलिए वह क्लैरीफिकेशंस नहीं होंगे। ग्रव रेलवे के क्लैरीफिकेशंस शुरू हो गए श्रौर साते 5 बजे ग्रब मंत्रीजी कहते हैं जाना है, इसलिए ये कैरीरी-कि उनके खत्म कर दिए जाएं । फिकेशं स

में चैंथर से जानना चाहती हूं कि सदस्यों की सुविधा-ग्रसूविधा का घ्यान धो यह सरकार रखेगी कि नहीं रखेगी? दिन में दोन्दो बतर एजेंड, पेपर बदलता है। दो-दो बार कहा जाता है कि यह 5 बजे लिया जाएगा । कभी कहा जाता है कि 6 बजे लिया जाएगा । फिर हम झाते हैं तो आप कहते हैं कि 4 बजे "से" कर के होम मिनिस्टर चले गए हैं । तो ब्राखिर सरकार और पालियामेंटरो अफेयर्स मिनिस्टर यह क्या कर रहे हैं ? इसलिए म आपकी रूलिंग चाहती हूं। हम यहां 5 वजे के हिसाब से आए, फिर 6 बजे के हिसाब से झाए, लेकिन पता चला कि 4 बजे होम मिनिस्टर साहब चले गए । अब र ल मंत्री जीको जानाहै । तो क्या मंत्रियों की सुविधा का ध्यान रखा जाएगा या सदस्यों की सुविधा भी कुछ मायने रखती है ? (व्यवधान) 🦲

SHRIMATI	
JAN: Madam,	
Minister reply	
ruptions)	

JAYANTHI NATARA we could have let the instead of this. (Inter-

SHRI JOHN F. FERNANDES: Ma. dam,...

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE):: Mr. John Fernandes, will you please sit down?

SHRI JOHN F, FERNANDES: Madam, you have called thy name

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I have called your name. But at the same time there is an urgency of attending the meeting also. The Minister has to go. I would tell the hon. Members that the Minister would like to give his reply tomorrow at 2.30 P.M. (Interruptions) ...

SOME HON. MEMBERS: No, Madam. (*Interruptions*)

SHRI V. NARAYANASAMY, Madam, I am on a point of order. (*Interruptions*).

SHRI S. VIDUTHALAI VIRUMBI: Madam, this issue was raised yesterday also. (*Interruptions*) ...

SHRI V. NARAYANASAMY, Madam, I am on a point of order, (*Interruptions*).

SHRI S. VIDUTHALAI VIRUMBI: Mr. Veerappan had raised this issue yesterday, (*.Interruptions*) ... Madam, Mr. K. K. Veerappan had raised this issue yesterday. Mr. Veerappan wrote to the Chairman *for* permission to raise this issue during Zero Hour. The Chairman ra this discretion said, "Tomorrow during Zero Hour you take it up." Today morning they said, 'Today there is no Zero

Hour. We will take it up at 5 o'clock." ... (*Interruptions*). ...

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Virumbi, you please don't get excited. Please sit down. (*Interruptions*) .e. I have al'ow-ed Mr. Fernandes to speak. (*Interruptions*) ... You please sit down. Mr. Femandes, (*Interruptions*) ...

SHRI S. VIDUTHALAI VIRUMBI: No other work is more important than human life. That is our feeling, (*Interruptions*) ... No other work is more important than human life. (*Interruptions*)

THE VICE-CHAIRMAN (MTSS SAROJ KHAPARDE): Mr. John Fer-nadeso. (Interruptions).

SYED SIBTEY RAZI: Madam, I don't think jt is an issue concerning Tamil Nadu only. ... (*Interruptions*) ,.

SHRI JOHN F. FERNANDES: Madam, I don't want this to be treated as a Tamil Nadu problem. (*Interruptions*) ... It is a national tragedy. (*Interruptions*) ...". It is a national tragedy. (*Interruptions*).

SHRI S. VIDUTHALAI VIRUMBI: What is this? (Interruptions)

SHRI S. MUTHU MANI: Tamil Nadu is a part of India. (Interruptions)

SHRI V. RAJAN CHELLAP-PA (Tamil Nadu): What is this? (Interruptions) ...

SYED SIBTEY RAZI: It is a national less, (*Interruptions*). I am sorry, (*Interruptions*).

SHRI S. VIDUTHALAI VIRUMBI: Madam, (Interruptions).

SHRI PASUMPON THA. KIRUTTI-NAN: Madam, ... (Interruptions).

SHRI V.RAJAN CHELLAPPA: Madam, ... (Interruptions).

SHRI S. MUTHU MANI: Madam, (Interruptions).

SHRI V. NARAYANASAMY: Madam, . (Interruptions).

SHRIMATI JAYANTHI NATARA-Jan: Madam, ... (*Interruptions*). The attitude of this Member. . . (*Interruptions*).

SYED SIBTEY RAZI: This is not Ta-mill Nadu Assembly. (*Interruptions*). 1 am very sorry. (*Interruptions*).

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Will you please take your seats? (*Interruptions*).

SYED SIBTEY RAZI: This is not Tamil Nadu Assembly. (*Interruptions*). You cannot do like this. (*Interruptions*).

THE VICE-CHAIRMAN

(MTSS SAROJ KHAPARDE): Please sit dowc. (Interruptions).

SHRIMATI JAYANTHI NATARAJAN: Madam, it is very unfortunate that Mr. Sibtey Razi made this statement. (*Interruptions*).

THE VICE-CHAIRMAN (MTSS SAROJ KHAPARDE): Please sit down (Interruptions).

SHRIMATI JAYANTHI NATARAJAN: He should withdraw his words. (Interruptions).

SHR! V. NARAYANASAMY: He is a senior Member of this House. (*Interruptions*)

THE VICE-CHAIRMAN (MTSS SAROJ KHAPARDE): Please sit down (*Interruptions*).

(The Deputy Chairman in the Chair)

SHRI V. NARAYANASAMY: Madam, more than a hundred people have died. He is saying that.. (*Interruptions*).

THE DEPUTY CHAIRMAN: Please.. .{Interruptions). Please sit down. (Interteruptions). Let me find out. {Interruptions). Please {Interruptions) Let me find out. {Interruptions). Please sit down Please sit down, {Interruptions). Let me find out. KInter-ruptions). Please sit down. Please sit Please cool down, (Interruptions), Please sit down. Please sit down. Jayanthiji, please sit down. I will find out. {Interruptions}, Just a minute. (Interruptions). Mr, Narayanasamy, please sit down. (Interruptions.

SHRT V, NARAYANASAMY: Ma/. dam, more than a hundred people have died. *(Interruptions).*

THE DEPUTY CHAIRMAN: Please keep quiet. *{Interruptions}*. Mr. Nara-yanasamy, please. ... *(Interruptions)*. Please sit down. What is this? *{Interruptions}*. Please sjt down, what is this? *Interruptions*). I will take a decision *(Interruptions)*. Let me hear him. *(Inter-*ruption's). Let me hear him please. (Interrruptjons). Please sit down. Just a minute. Tayanthjji, please sit down. (Interruptions). Just one minute- (Interruptions). Can you keep quiet for a second? *(Interruptions)*.

SHRT PASUMPON THA. KIRUTTI-NAN; Had his relatives been there. ... (*Interruptions*).

THE DEPUTY CHAIRMAN: Please. (Interruptions

SHRI S. VIDUTHALAI V1RUMBI: Nobody should ridicule. (*Interruptions*).

THR DEPUTY CHAIRMAN: P1?a-e sit down. (Interruptions) Mr. Virumbi, p'ease sit down. (Interruptions). Mr. Narayanasamy. please sit down. (Interruptions) Please sit. down. You are a Member of this House. I saw it on Television. I was doing some work. I Sot' the message and I came here. I though, let me find out what the problem is. Any problem can be solved whether it is from this side or that side. It can be solved without our getting agitated. (*Interruptions*). Please koop quiet. There are always two sides of a coin. There cannot be one side. Let us cool down. While you are under tension, you cannot think right. There is some problem May be, a misunderstanding: Let us discuss it. It is a serious matter-The Minister is here. I think he has to go for Cabinet meeting. But he has remained here to reply. Let me find out. Now, has everybody cooled down? Should I get some water for each one of you?

SHRI PASUMPON THA. KIRUTTI-NAN: We have not cooled down. He should apologise for what he said about Tamil Nadu and the Tamil Nadu Members. . (Interruptions)

SHRI TRILOKI NATO CHATURVE-DI: Madam, Mr. Sibtey Razi is a se nior Member of this House. He should express his regret or withdraw his remarks. I am sure he will res pond to it.. (Interruptions).....

SHRI S. K. T. RAMCHANDRAN:*

THE DEPUTY CHAIRMAN: Nothing is going on record. I "am not allowing you. I do not want anybody to express such sentiments about any State Legislature. You are in the Raiva Sabha, so talk about it. Don't tallk about the others... (Interruptions).

श्री अगदीश प्रसाद मावर (उत्तर प्रदेश): मैं अपने मित्र से एक निवेदन कर एहा हं, सैयद सिब्ने रजी साहब, आप ग्रापने जब्द वापिस से लीजिए।...(व्यवधान)....

सैयव सिक्ते रजी: मैडम, उस वक्त जो सवाल था, मैं समझता हं कि गायद मेरी बात को कुछ गलत समझा गया । मेरा कोई मतलब ऐसा नहीं था कि मैं किसी को हर्ट करूं....(व्यवधान)...

درصي مملة مملة م العمو قمت جمو

It had some other urgent work to attend to.

It was between the Chair and him (.*Interruptions*)

SHRI S. VIDUTHALAI VIRUMBI: He should not be allowed to explain... (*Interruptions*)... He should apo-logise ... (*Interruptions*)...

SHRI PASUMPON THA KIRUTTI-NAN: Let him apologise . (Interruptions) ...

SHRI TINDIVANAM G. VENKAT-RAMAN: Let him apologise. We do not want his explanation. (*Inter' ruptios*).

SYED SIBTEY RAZI: Let me explain my position- (Interruptions) *I* need your protection. (Interrup-

SHRI S. VIDUTHALAI VIRUMBI: Is this indian unity?-.. Interruptions)

DEPUTY THE CHAIRMAN: Mr-Virumbi, I as your Presiding Officer and Deputy Chairman of this House, have a right to know why a Member has to apologise I have a right to know what has hurt the feelings of the Members- If I feel that your feelings have been hurt, I shall apologise on everybody's behalf. I assure you. But let me, at least, know what happened- If you get so angry, how can I understand what actually happened? I will listen to you. I will also listen to him. But please behave like grownups. Please let me listen to him.

*Not recorded

by Minister 472

SYEP SIBTEY RAZI: So, I said that it should be postponed to tomorrow. It is possible that the Minister would be able to get further information on this. I said that it was a national issue and we were all .sorry. I think, in the din, my version was taken otherwise- I never said that it was a regional issue- It is a national issue- It is a national loss and we are eqally concerned. But jf my ut~ tarances have been taken otherwise, I am sorry. If you are hurt, I am sorry. We are all for national unity. We all have a lot of regard for Tamil Nadu. It is a part of India like UP or any other Northern region. We are equally concerned. We share your concern. It is our concern also. In spite of all that, if my words have hurt anybody or have caused injury to you, if I have not been able to expressmyself, I am sorry for that.

श्रीमती सुषमा स्वराज : मैडम, मेरा एक पोइंट ग्राफ ज्रार्डर था, चेयर से किया था । लेकिन रूलिंग टेने से पहले ग्राप ग्रा गई । ग्रभी तक रूलिंग नहीं ग्राई).. (व्यवधान) ज्ञाज के लिस्टेड बिजनेस में यह लिखा हुग्रा है कि होम मिनिस्टर शाम 5 बजे एक वक्तव्य देंगे-ग्रसम, मेधालय तथा तिपुरा राज्यों के बारे में । उस पर मुझे क्लेरिफ्किंशन पूछनी थी ।... (व्यवधान)

THE DEPUTY CHAIRMAN: I under stand that because Mr. Matang Sinh has already told me. He came to my Cham ber and told me about it (interrup tions). .. .lust one minute. Let me ex plain to her so that we can resume other work. When we finished the Prime Min ister's reply, I asked the Members to' speak on the General Budget. There was hardly anybody who was prepared to speak. Then, I asked Mr. Kohli to speak. At that time, the Home Minister wa's here. But he had also to attend a Cabinet meeting and it was decided in the Chairman's Chamber that we would today have the Railway Minister's state ment and we would complete it between 5.00 p.m. and 6.00 p.m. at 6.00 p.m. the Home Minister would lay both of his statements, on the table

^{*[]} Transliteration in Arabic script.

of. the House. jt was decided IB the morning with the consent of (be Members present thers. The Chairman had agresd to this. It was decided that in case there wa's time we would seek clarifications. Otherwise, we could have it tomorrow or the day after tomorrow. That was agreed to. If you have any clarifications, the Home Minister is not here now.

SHRI S. K. T. RAMACHANDRAN: Madam, what is this? So many lives have bern last... (*Interruptions*)

THE DELIS CHAIRMAN: Plens? keep quiet. Otherwise, I will ask you to go out of the House.

SHRI S. K. T. RAMACHANDRAN: so many lives, have been last *(Interruptions)*.

THE DEPUTY CHAIRMAN: Please keep quiet. Just keep quiet.

SHRI S. K. T. RAMACHANDRAN: What is this, Madam?

THE DEPUTY CHAIRMAN: You are making so much noise. That is not going to bring those killed back to life. So, be cool.

So. Mrs. Sushma, it cannot be taken up today. Lel; us first finish the statement of the Railway Minister.

SHRI JOHN F. FERNANDES: Madam, my nam? was called.

THE DEPUTY CHAIRMAN: How many names are there?

SHRI JIHN F. FFRNANDES: My name is the first one. outside Tamil Nadu. I was called by the Vice-Chairman .

THE DEPUTY CHAIRMAN: Where

SHRI JOHN F. FERNANDES: My name figiites at the seventh position.

by Minister

SHRI TRILOKI NATH CHATUR-VEEDI: It is a national targedy. Let us not have the regional feelings.

THE DEPUTY CHAIRMAN: Now, Mr. Fernandes.

SHR JOHN F. FERNANDES: (Goa;: Madam, I think it is not a regional prob lem. It is a national tragedy. I am sure the whole country is one in sympathising with the families of those dead and those injured in the accident. My queries are very simple because don't want to duplicate what has already been said It is said that the signal system is an interlocking System. That means, two trains cannot be permitted on the same track at the same time. But the Minister, whether rightly or wrongly, avoided to mention) that. He has not mentioned whether the man responsible for the signal system has been suspended. He has not been arrested. The so-called human failure is not human failure. I think it is a system failure. If it is an interlocking system, then how can that system permit more than one train on the track? When the Railway Minister presented his Budget, we were happy because the Minister had mentioned about the introduction of tele phone sysfe-m in the railways. If a signal man is sleepy or if the System does not work properly, then there should bs an alternative way of communicating with the engine driver to warn him that such and such train has gone in

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wrong way. I would like to know whether the hon. Minister would see that th» telecommunication system is connected with the engines of the trains throug-out the country because so far we have the radio telephone system and the mobile telenhons System. I would like to *know* whether he has made any attempt o see that there is an alternative mechanism to warn the engine driver in case there is a signal failure.

The second thing which the hon. Minister has rightly avoided to metion is about the amount he has siven as tho ex-gratia payment. As rightly mentioned

by Shrimati Jayanthi Natarajan, the Cnief Minister of Tamil Nadu was more magnanimous in making the ex-gvatia payment. She has offered Rs. 10,000|-, Rs. 5,000|- and Rs. 2,000|- depending upon the case whereas the Railway Minister has offered Rs. 5,0001-, Rs. 2,5001-and Rs. 250| respectively.

> I feel that it is not proper for the Minister to act in this way, particularly when it is his own department, the Indian Railways, which got into this accident.

Madam, we know that whenever there are "such tragedies, we use the Deiencs personnel. Now, h re the medical van reached only after four hours. If they had requisitioned the helicopters and the Army personnel, more lives could have been saved. We use the Defence per sonnel whenever there is a natural cala mity like floods, earthquakes, etc. Why dues the Ministry of Railways not make it a point to see to it that whenever there are such tragedie's, the help of the Army is sought because they have- the helicopters which can reach the place much earlier than the Railway van cnn? Thirdly, I want to point out that the Minister has said that he has asked the' Commissioner of Railway Safety to go into it and hold a statutory inquiry. I had raised this point earlier also. The department is involed in the accident and its employes is asked to inquire into ':t. I do not know what type- of justice we can have. I feel that it will be proper if we have a judicial inquiry or some separate authority is created to go into Such accidents. And, such reports should be laid on the Table of the Home. We-only see the Statement and nothing is reported to the Parliament.

1 hope the hon. Minister will react to it.

उपः भाषतिः श्री तत्य प्रकाश मालवीय। कुछ और भी रह गया इतने लोगों के पूछने के बाद ? श्री हत्य छ**ाश दालवीब (उत्त प्रदेश):** एक ही सथाल पूछ लेता हूं ।

डणलमापति : कुछ नई बात हो तो पूछ सीजिए । रिपीट करने से क्या फायवा ?

श्री स व प्रदाश मालवीचः ये जो 50 लोगों की मृत्यु हुई है, मंत्री जी के हिसाब से इनक्वाबरी वगैरह होगी लेकिन में एक ही प्रकत पुछना चाहता हूं कि जो 50 लोगों की मृत्यु हुई है, इसमें किंतने लोग ऐसे होंगे जो ग्रंपने घर के ब्रेड अर्नर होंने, वेज अर्नर होंने। जो। बुछ भी कंपन्सेशन होना वह बाद में मिलगा । जो दिया जा रहा है वह बहुत कम है तो क्या मंत्री जी इस पर विचार करेंगे कि जो 50 लोगों की मृत्यु हो गई है, उनके घर के कम से कम जो आलित हैं, उनकी योग्यतः। के अनुसार रेल विभाग में उनको नांकरी देने की कुवा करेंगे यह मेरा सूझाव है कि अगर किसी परिवार का ग्रादमी चला गया ता उनके पीछे जो चार-छा आशित है. यह बड़ा दुर्भाग्यपूर्ण है, सारा जीवन उनको बेसहारा रहना पड़ेगा ।

उातमार्थातः श्री संवधिन गीतन। कृष्ट रत है जभी ?

श्चे संघ प्रिय गौतम : घाधे मिनट में तीन बातें पूछनी है। नग्बर एक, मंत्री जी के रेत मंत्री के कार्यकाल में इतनी दुर्धटनाएं हुई हैं कि उत्तको झनुभव यह हो गया होगा कि कारणक्या हैं दुर्घटनाओं के तं ग्राप चूंकि मौके पर गए, ग्रापकी निगाह ने दुर्घटना का कारण क्या है, नंत्रर एक । जबर दो, रेलवे कर्मचारा भी इस में मरे हैं, ग्रौरों को सबको ग्रापने ग्राथिक सहायतः देने का यायदा किया लोकिन कर्यचा यों के बाश्रितों को नौकरी देने की को/दे बात नहीं कही, क्या ये देंगें ? और तोतरी वात, अभी एन-डेढ़ साल पहले तक आपके साथ एक राज्य मंत्री थे श्रौर रेजवे संक्षालय के तीन-तीन मंत्री रहे हैं। ग्राप अकेले मंत्राचले धारहे हैं तो दक्षता रेलचे की कम होगी । तो क्या

प्रधान मंत्री ने अविका मंत्री नहीं दिया या आपन मती स्वीकार नहीं किया था अपने मत्री भोगा हो नहीं ? आखिर क्या कारण है ? यह भी एक कारण हुकि जो एफिजियसा ह, उस पर फर्क पड़ा है, ता य तीन सथाल पूळन हैं मुझे ।

उपसभाषाः नहीं, मंत्री जी यह कह रहे थे कि स्वा पांच के छई रक यह रखा था टाइन, एक घटे के लिए दिवाशा क्योंकि this Biatter was very serious and in the morning the Members had come and requested th₃ Chairman to allow a Zeio Hour submission on it. The Minister had already requested for his statement. So, we thought that we will give one hour for this. There are 18 names. Nine more names are there on my paper. But there is a Cabinet meeting. That is the, thing. I think, if the Members are. still very anxious, I can keep these .names pending and the Minister's reply uud we can have it tomorrow.

SHRIMATI JAYANTHI NATARAJAN: At 120' clo k, Madam.

THE DEPUTY CHAIRMAN: At 12 o'clock, we have th; calling attention notice. . *(Interruptions)*.

SHRIMATI JAYANTHI NATARAJAN: As a special case, please have it at 12 o'clock. There will be no problem. Please do not have it at 2.30 or 5 and have the experience as to open.

THE DEPUTY CHAIRMAN: At 12 o'clock, there is a calling attention notice on NPT.

SHRIMATI JAYANTHI NATARAJAN: Then, let us finish it today, Madam, because we know what will happen.'We know what will happen if it is later than that. We know that it will just disappear.

THE DEPUTY CHAIRMAN: We won't have- (*Interruptions*)......

SHRI H. HAN'UMANTHAPPA: Madam, we can take it up at 12 o'clock. (*Interruptions*).

SHRIMATI JAYANTHI NATARAJAN: Madam, let other Members complete and let the Minister rep.y at 12 o'clock. No problem. More than that it may just go on. We are anxious to know the reply.

THE DEPUTY CHAIRMAN: What we can do tomorrow is that we won't have the lunch hour. We can have trie Minister's reply at that time. There would be no Zero Hour and Spe:ial Mentions. There are still nine names and he has to go for the meeting also. I saw the Finance Minister also leaving. He sat down because-. (Interruptions)

SYED SIBTEY RAZI: It should be taken up after the Calling Attention... (Interruptions). K-

THE DEPUTY CHAIRMAN: After the Calling Attention!

SHRI GURUDAS DAS GUPTA: Madam, take it up after the Calling Attention - (*Interruptions*),

SHRIMATI JAYANTHI NATARAJAN: Madam, the Calling Attention is about the nucbar non-proliferation. We are talking about the lives of a hundred people who have gone. In view of the seriousness of the accident, please keep it at 12 o'clock after the Question Hour (*Interruptions*)..

THE DEPUTY CHAIRMAN: If the House so agrees, I have no objection... (*Interruptions*).

SHRIMATI JAYANTHI NATARAJAN: If they don't a,gree, then let us hnish it today itself... (*Interruptions*)

THE DEPUTY CHAIRMAN: As a special case, if the House so agrees... (Interruptions)

DR. BIPLAB DASGUPTA (West Bengal): Madam...

THE DEPUTY CHAIRMAN: Let us-not enter into another discussion. Please sit down. No more discussion, please.

DR. BIPLAB DASGUPTA: Madam, I am just responding.

THE DEPUTY CHAIRMAN: You don't respond. The House should res-lent.. (*Interruptions*)....

DR. BIPLAB DASGUPTA: I want to respond on behalf of my party.

THE DEPUTY CHAIRMAN: No party business. I am asking it from the House. No, please. Then every party will have its own opinion. I have seen it. II' the House so agrees... (Interruptions) .. He has to go. We cannot finish it today. So, tomorrow after the Question Hour, straightway we will have the reply of the Minuter and after that we will taxe up the Calling Attention. We won't have the lunjh hour tomorrow and we will discuss it... (Interruptions)...

SHRI GURUDAS DASGUPTA: Madam, take it up after the Calling Attention dining the Hunch hour. *(Interruptions)*.

THE DEPUTY CHAIRMAN: Whatever the House agrees, I will do that. No problem ...(Interruptions)......

AN HON. MEMBER: Let him reply about the judicial inquiry. . (Inter-uptions).....

THE DEPUTY CHAIRMAN: He cannot reply today.-, *(interruptions)* Let us hear what the Minister says.

SHRI C. K. JAFFER SHARIEF: Madam, what I would like to submit is that I can understand and appreciate the sentiments, emotions and concerns ot the hon. Members. I can briefly tell what exactly is the position. If they want further clarifications they can haveit tomorrow... (Interruptions)

SHRIGURUDASDASGUPTA:Madam, let him tery new. (interruptions)

С. Κ. JAFFER SHARIEF: SHRI Madam, rust of at, I must teil tuat, as I said in my statement, it is most uniortunati nobody is happy and and everybody is sad. The whole nation paares this anguish. Madam, so far as the claims are concerned, about which everybody is worried, I want the hon. Members to understand two things. One is what We pay just at the time of accident. It is an ex-gratia payment that is given there itself for any immediate need because there may be money, there may not be money and how can the paisen.-ge.s travel? The compensation is paid under an Act of Parliament, you yourselves are giving, it is not the Minister also. So, two lakhs is being paid through the Claims Commissioner. So, to say that the Tamil Nadu Chief Minister is giving 10,000/- and we are not paying anything is not correct. Tamil Nadu Chief Minister is If the giving 10,000/-it is good. It is her gesture. It is a sort of additional support. We welcome that, but what we are paying... (Interruption';) ...Please don't interrupt. What we are paying is two lakhs the Claims through Commissioner because any family who has lost it's member has to establish its right as the legal her to get that money. It is a quasijudicial body where judges are there Through that the claimants get money of Rs. 2 lakhs.

About the figure of people who have 'ost their livs, it is not the Railway Ministry's affairs alone. The State Gov ernment is involved, the local Police is involved, the District M.volvc-d, the people around volved and everybody is how can you hide the figure? Why should we hide the figure? If more people have died, we would certainly say that so many people have died. Fifty is not a small number. That itself is a number which should cause concern to everyone of us It is not a question of bargaining 10-15 here or there. That is not the way. Fifty people, including five crew members, have died. Madam, I have categori-cally stated in my statement in this House that it is a human error. What happons?

Sometimes the media writes something. sometimes the officials give some version. And everybody tries to picl up from that. There are two gradients, one should understand, lt is a difficult area, a rocky area. It is a difficult terrain. It is a *ghat* section where there are two lines. There is 'A' line and another line-Generally the passenger traffic is sent by the safer line. The empty goods trains are sent by the other line. Unfortunately, the drivers of both the train have lost their lives. The assistant drivers, even the guards, have lost their lives. The signalling man, who generally gives the signals when a train passes and changes the alignment so that the train goes on to the proper line, could not act in time. according to whatever information has come. It is a technical matter.

SHRI GURUDAS DAS GUPTA: Is i! not automatic?

SHRI C. K. JAFFER SHARIEF: We will be able to know only when the Safety Commissioner who has the technical expertise, throws more light on this, (*Interruptions*).

THE DEPUTY CHAIRMAN; Please, no. Let him speak. If you keep on interrupting him, ...(*Interruptions*)

SHRI C. K. JAFFER SHARIEF: What I would like to say is, let us not go on assuming things based on what is written the Press. I must 'et the technical persons go look into that. Let me nd out why it has happened, how it has happened. When the report comes, if you are still nor convinced, then if you want, we can have ardi-cial inquiry. Tn fact, I must tell the House, through you, when any accident takes place, one should suppose one is among those unfortunate people who have suffered in the accident. This is the tye of concern one should have. It is not enough just to be sympathetic and speak about it. Unless we develop that

kind of concern, we will not be able to take it seriously. This is how I look at things. These are the important things.

As regards all other things like toning up the administration, etc. —some people said that Tamil Nadu is neglected, the administration has become bad if there are bad elements in the Southern Railway, we will change them. There is no question of protecting anybody we will not tolerate any inefficient administration which will please with the lives of people. If somebody is not doing well, we will take care of him. With these words, I ... (Interruptions)

SOME HON. MEMBERS: Madam, how about a judicial inquiry? (*Interruptions*).

THE DEPUTY CHAIRMAN; Please-.. (*Interruptions*) .All of you need not have to get up. (*Interruptions*)

SHRI C. K. JAFFER SHARIEF: Let the inquiry report from the Safety Commissioner come. If you are not satisfied, (*Interruptions*).

SOME HON. MEMBERS; No, no. (*Interruptions*) We are not satisfied-We are walking out. (*Interruptions*)-

(At this stage some Hon. Members left the House).

SHRI GURUDAS DAS GUPTA: Madam, I want your indulgence.

THE DEPUTY CHAIRMAN: Yes.

SHRI GURUDAS DAs GUPTA: May I request the hon Minister to kindly consider, in view of the fact that the signalling system had failed — I am not ready to believe this version that it is because of a particular person because signalling is automatic, it is difficult to believe how there could be a collision between two trains on the same route in a difficult terrain, it is extremely unfortunate let the Minister once again consider the demand for having a judicial inquiry.

DR. B1PLAB DASGUPTA: So, there is no scope for doubt .. (*Interruptions*)...

SHRI GURUDAS DAS GUPTA: Let him kindly consider this fact so that the scope for doubt is removed... (*Interruptions*)

SHRI VAYALAR RAVI: It is the usual practice with the Railways to ask the Railway Safety Commissioner to inquire into the causes of the accidents. I agree. But we had a bitter experience in this regard. Shri M. A. Baby's wife was involved in an accident in Peruman. The report of the Safety Commissioner was that it was because of a tornado, it was thrown off by the wind into the wa ter. This kind of reports come from the Commissioner. That is why the Members are agitating for a judicial inquiry. After that report the Kerala people have no faith in the Commis sioner. I appeal to the Minister that keeping in view the sentiments of the people -----(Interruptions)

THE DEPUTY CHAIRMAN; Let him spea'i. Let him explain to the Minister in his own way what he wants-If we prompt, the Minister does not understand and he would not know what Mr. Ravi is trying to say.

SHRI VAYALAR RAVI: That Commission took one year.

THE DEPUTY CHAIRMAN: Mantri-ji, what everybody is feeling is..

SHRI C. K. JAFFER SHARIEF: Madam, I wovld put it the other way. What I would suggest is I have seen a number of such occasions, the way Members express concern comeolves about this kind of developments — let it a Parliamentary Committee should go and inquire into this. Let them have a through knowledge of it. I would like the Members to get educated with all the technicalities- If the Parliamentary Committee still finds that there is something fishy and it needs a judicial proble, I would not hesitate.

SHRI GURUDAS DAS GUPTA: Madam, I seek a clarification. - .(*Inter*-ruptions)...

THE DEPUTY CHAIRMAN: No, no-(*Interruptions*). ... Shri T. N. Chaturvdi.

SHRI TR1LOKI NATH CHATUR-VEDI; Madam, let me only add that the feelings of the Members have really been very much excited and for obvious sad reasons. I would only like to request the Minister, I had made a suggestion in my speech at the time of the Railway Budget- that the inquiry by the Railway Safety Commissioner is part of an establishment inquiry. Normally there is some kind of a reservation. That is why in the interest of the public credibility we should set up a system of an independent inquiry commission or an autonomous commission which gets into action immediately after every accident. This should be partly technical and partly judicial.

SHRIMATI JAYANTHI NATARAJAN: Time bound also.

SHRI TRILOKI NATH CHATUR-VEDI: Yes, it should be time... also. Then there will not be this kind of a hue and cry to guards for a judicial inquiry because always people feel that there will be an attempt to cover up after a lapse: of time when so many lives have been lost. I would request the hon. Minister to respond to this. If the Minister wants that a Parliamentary Committee can also go, let it go. But, he must consider this question of a permanent autonomous commission to go into the reasons of the accidents ... (Intemiptions).

SHRI GURUDAS DAS GUPTA; That is a different thing.

THE DEPUTY CHAIRMAN: No, no; I feel there is a lot of sense in what Mr. Chaturvedi is saving. Man-triji, because it is an internal inquiry constituted by the Ministry's own people, who are in charge of safety, perhaps the faith of the people is not so much there. That is why Members are asking for a judicial inquiry. That the hon. Members say is that it should be a judicial body plus technical people so that they can find out the reasons for the accidents. You may have a permanent commission, you may have a temporary commission from time to time — I hope there won't be many acc'dents that we should have a permanent commission - but at least, in this case when we have such a situation when so many lives have been lost, I think the suggestion has a lot of value. You may think of this. I think the situation has got a lot of value- You may think over it.

SHRI C. K. JAFPER SHARIEF: Perhaps the Members might be aware thru these Safety Commissioners are not working under the Railway Minister. They are under the Ministry of Civil Aviation. Now, T think what Mr. Chaturvedi has said is a very relevant point and a good point. I would not refute it. What I am saying is let a Parliamentary Committee go into this. Let it be a part of the recommendations. I do not mind. I have an open mind. (Inter-rap lions)

THE DEPUTY CHAIRMAN: Let him finish

SHRI GURUDAS DAS GUPTA: Does it mean that the Parliamentary Com-rrnfte is the same thing here or you want a. Parliamentary delegation? what do you want? I am suggesting. if it is a Parliamentary Committee in the way Parliament constitutes a Committee as in the Securities Scam and others, if it is like that then it can be. Or, if you want to send a Parliamentary team, that is different. That we do not agree. But if it is a Parliamentary Committee for a Parliamentary probe, then we can definitely consider it.

THE DEPUTY CHAIRMAN; I want to clarify that-

SHRI JOHN F. FERNANDAS: The hon. Minister said that Railway Safety is not under the Ministry of Civil Aviation. It is very wrong. I happen to be a Member of the Standing Commute. The Commissioner of Railway safety is utilized by the Civil Aviation Ministry. The very word ^Commissioner of Railway Safety' cannot be under the Ministry of Civil [Aviation, Madam. Secondly, Madam, whan tha officer comes before the Stand-in.-? Committee, most of the information is not givm to tha Parliament. They use the shield of the Official Secrsts Act, Madaia. So, I think the Parliamentary Comrrittee will serve no purpose ia getting at the truth. That is my submission.

THE DEPUTY CHAIRMAN: We have a lot of people.

SHRI S. K. T. RAMACHANDRAN: Eyewltncsses Say that the crews of both the trains are not alive. So, this sot of an enquiry by the Commissioner of Railway Safety wiH not give better results. So, I would like to request the hon. Minister to immediately constitute a judicial enquiry and we have no objejb-tion *to* send some Parliamentary tsam or Committee, but we cannot probe into judici'l things. We need a judicial enquiry now. So, it is very important Io consider the gravity, to consider the seriousness, of the situation. What is there if you refuse the request of the whole *House*?

THE DEPUTY CHAIRMAN: I know. You . have your say, but there are other Members in the House.

SHRIMATI JAYANTHI NATARAJAN: Let the Minister adopt Mr. Chatur-vedi's statement bscause the Commissioner of Railway Safety is employed by the Ministry of Civil Aviation.

SHRI DIPANKAR MUKHERJEE: I happen to have a little technical background. The Railway Minister may not know the whole details. He has to be given certain information. It is a very serious matter. The reasons which have been attributed shows that our Railways ate still in primitive days which I do not want to believe. And the Railways are working in such a way that two trains can collide because of human failure. When we talk about technology, Railways are talking about technological advancement for getting technologically improved engines and other things. It has to be, something other than what has been told. It can only be by a judicial revtew, judicial enquiry, with the technical assistance, that the real reasons can be known.

Departmental enquiry or enquiry by the Commissioner of Railway Safety can never find out the reasons. Judicial enquiry is a must. Parliamentary Committee can also be swayed by the railway officials.

THE DEPUTY CHAIRMAN: You may consider all the suggestions made and I think the insistence is on an independent judicial enquiry. The Enquiry Committee's Report can be reviewed by the Standing Committee on Railways by foe Parliamentary Members. Parliament Members can visit the place, but they are not experts, so they cannot make an enquiry neither they would beable to afford so much time over there to go into all Dhs details. ,Considering) the seriousness, as you yourself expressed and have felt ij seriously, I think you may take the suggestion more seriously. I think we can adjourn the House now for the day. (Interruptions) After my ruling, nothing iss going to happen because the House is adjourned till ll of the clock tomorrow.

> The Huse then adjourned at twenty five minutes past six of the clock till eleven of the clock on Wednesday, the 17th Mav. 1995.